

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member  
Hon'ble Mr. G.R. Patwardhan, Administrative Member

ANADI NATH GORAI  
VS.  
UNION OF INDIA AND ORS. (POST)

For the Applicant : None.

For the Respondents : Mr. B. Mukherjee, counsel

ORDER

MR. NITYANANDA PRUSTY, JM:

Nobody appeared on behalf of the applicant even on the the second call. However, Mr. B. Mukherjee, 1d. counsel for the respondents is present.

2. On verification of the record it is found that nobody appeared on behalf of the applicant when this matter was taken up on 23.09.03, 05.01.04 and 12.4.04. By order dated 12.4.04, it was made clear that in case nobody will appear on behalf of the applicant or the applicant shall not remain present in person on the next date, then approriate order shall be passed in the matter.

3. In view of the above, as it appears the applicant is no more interested to proceed with the case any further. Accordingly, both the O.A. and M.A. are dismissed for default. No order as to costs.

SPB

MEMBER(A)



MEMBER(J)

ASVS.